

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>30.01.2008</u></p> <p><u>OA No. 437/2006 with MAs 90/2007 & 111/2007</u></p> <p>None present for the parties.</p> <p>When the case was called up, neither Mr. Ravi Chirania, learned counsel for the applicant, nor Mr. N.C. Goyal and Hemant Mathur, learned counsel for the respondents were present. We have perused the record. Records reveal that on earlier occasions also, learned counsel for the applicant has always been consistently absent <i>barring the first occasion</i> <u>inter-alia</u>.</p> <p>Under these circumstances, we deem just & proper that no useful purpose would be served if adjournment is granted <i>as is</i>: and the OA deserves to be dismissed for default.</p> <p><i>As and M.A.s are - like ..</i> In the result, OA is dismissed for default in limine.</p> <p><i>R. Bhandari</i> (R.R. BHANDARI) MEMBER (A)</p> <p><i>N.D. Raghavan</i> (N.D. RAGHAVAN) VICE CHAIRMAN</p> <p>AHQ</p> <p><i>68/1 1/5</i></p>